NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 01 of 2021

IN THE MATTER OF:Eqbal Mohammad Patel & Anr....AppellantsVersus...RespondentsOkay Estate Developers Pvt. Ltd. & Anr....RespondentsPresent: -...RespondentsFor Appellant:Mr. Abhay Anand Jena, AdvocateFor Respondent: Mr. Dhruv Gupta, (Caveat)...

<u>ORDER</u> (Virtual Mode)

11.01.2021 Heard Learned Counsel for the Appellant and Mr. Dhruv Gupta on caveat representing Respondent Nos. 1 & 2. After arguing for some time, Learned Counsel for the Appellant seeks permission to withdraw this Appeal. He submits that he will file appropriate Application before the Tribunal.

The Appellant is permitted to withdraw the Appeal. Thus, the Appeal is dismissed as withdrawn.

No order as to costs.

[Justice Jarat Kumar Jain] Member (Judicial)

> [Balvinder Singh] Member (Technical)

SC/kam.